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THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICA-TIONS (SHRI RAM NIWAS MIRDHA): (a) The number of casual labourers in the Department of i os's as ill August, 1984 was 16,437, ar.d that of RTP staff as in March, 1f>{\^6} is 10,628 and that of ED employees as on 31-3-1985 was 3,00,8'51.

(b) to (d) As far as casual labourers are concerned, as this is a gtne-rr,I proposal D<:part-nieniB of the affecting all Government, the same is under consideration of the Government of India in a wider pei:oec-tive. Orders already exist for regularisation of the eligible casual maz-doors subject to the availability of regular vacancies. So far as RTFs are concerned, they will be aV, 'rbcd as and when regular vacanr-e;; t,o-come As far as ED As are concerned, available. there is no proposal uirler ensideration of the Gkivernment tO' increase their wages at par wi^h the legular employees. However, a One appointed by Man Committee Government is considering the existing basis for remunerating the services of EDAs and the procedure for periodical review of their allowances. In May, 1979, the Petition Committee of Rajya Sabha also went into the question of the service conditions of EDAs. The Committee did not recommend any change in the existing system of EDAs or to treat fhem at par with full-time employees for all purposes. Hence the question of their absorption as regular employees do'is not arise.

Emoluments of Delhi Representative in the **HPCL**

2163. SHRI SOHAN LAL DHUSIYA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) what are salary allowance.total emolument and all other bene fits per menisem available to the pre sent incumbent of the post of Delhi are presentative in the HPCL
- (b) whether it is a fact that the said incumbent has not been subjec ted to transfer from Dcl'ni for the last

more than ten years; if so, the reatsons therefor;

- (c) whether it is also a fact that previously the post of Regional Man ager (Delhi) was also held by the same person for a long time along--with the post of Delhi Representative; and
- (d) if so, the details thereof with period?

THE MINISTER OF STATE OF THE MINISTRY PETROLEUM OF AND GAS (SHRI CHANDRA NATURAL SHEKHAR SINGH): (a) The Balary and allowances of the present incumbent of the post of Delhi representative in the Hindustan Petroleum Corporation Limited are as und^^r:-..^

	Rs. p -r mont
Salary	3,9 20
D.A.	739 - 35
C.C.A.	75.00

Other toenefits include Company Housing, operating expenses for official purposes etc., as per Corpora tion's rules. Yes. Sir. and (d) The present incumbent held tlie joint charge of the positions of Delhi District Manager and Delhi Representative during the period 14-1-75 to 12-9-79.

According to the Corporation's policy, certain functional specialists and senior officenj at the Coroorate Headquarter's Office in Bombay and the resident representative's Office^ Delhi are generally not transferred, based on work exigencies.

विभागेतर कर्मचारी

2164 भी अञ्चलाल बाहमीकी : क्या संचार मंत्रे यह बताने की कृपा करेंगे कि :

(क) नया यह सच है कि डाक घीर तार विभाग में विभागतर कर्मवारी कार्य-रत हैं यदि हां, तो इसके क्या कारण है;

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- (ख) क्या यह भी सच है कि इ विभागतर कर्मचारियों के कारण स्थानातरणों (नियम 38 ने ग्राधीन) ग्रीर प्रस्परिक स्वानांतरणों पर गंभी र रूप से असर पड़ा है ;और
- (ग) यदि हा, तो सरकार इस गंभीर समस्या के समाधान हेत् क्या कार्य वाही करने का विचार रखती है और यदि नहीं तो इसके क्या करण है?

संचार मंत्रालय के राज्य मंत्रां (श्री राम निवास मिर्धा) :

- (क) यह सच है कि डाक विभाग में अतिरिक्त विभागीय गर्भचारी कार्य कर रहे है। वे विभाग के अंशका िक कर्मचारी होते है तथा इन्हें 2 से लेकर 5 घंटे तक काम करना पहला है। इन असिरिक्त विमानीय एजेटों को देश के उन पिछड़े तथा ग्रामीण क्षेत्रों में डाक स्विधाएं प्रदान करने में कार्य में लगाया जासा है जहा लागत की दिष्ट से तथा अवयिष्त कार्य-भार होने के कारण डाक घर नहीं खोले जा सकते है।
 - (ख) और (ग) अतिरिक्त विभागाय एजटों पर पृथक नियम लाग होते विमागीय कर्मचारियों के स्थानांतरण (नियम 38 के अधीन) तथा परस्पर स्था-नातरण संबंध में जनका निविभन्त कर्मचारियों के साथ कोई संबंध नहीं होता है। अति-रिक्त विभागीय ऐजेंटो को स्थानिक आधार पर नियवत किया जाता है । स्थानांतरण एक स्थान से दूसरे स्थान या एक पद से दूसरे पद पर नहीं हो सकता है। अतः उनके स्थानारन्तरण या परस्पर स्थानान्त-रण पर प्रभाव पड़ने का प्रशन ही नहीं-उठता ।

Industrial. collaboration agreements with **Italin firms**

- . 2165. SHRI DIPEN GHOSH; Will the Minister of INDUSTRY be pleased to state;
- (a) what is the total niunber of 'agreements collaboration Industrial signed between Indian and Italian larms in the public and private sec tors during the years 1984-85 and 1985-86, year-wise;

(b) how many such project ..; have been signed for the agricultural senior during the same period;

to Questions

- (e) the States to which these projects have been distributed; and
- (d) how many more such projects witli Italian collaboration are expected in (he year 1986-87?
- THE MINISTER OF STATf] IN THE DEPARTMENT OF **INDUSTRIAL** DEVELOPMENT (SHRI ARUNACHALAM): (a) to (c) Tlie statistical information regarding Foreign Collaboration vi maintained calender year-38 and 56 proposals, for foreign collaboration with Italian firms approved by Govenment during the year 1984 and 1985 respectively. The details of all approved foreign collaborations showing the names of Indian and foreign firms, item of manufacture and nature of collaboration are published on a quarterly basis Indian Investmen'; Centre as a supplement to it.-^ Monthly News Letter. Copies of this publication are sent regularly to Parliament Librai-y.
 - (d) As approvals are in response to proposals made, no projection is possible.
 - 2160. iTratisferred to the 19th March, 1986].

Setting up of heavy and medium scale industries in backward areas

- 2167. SHRIMATI PRATIBHA SIN-GH; Will the Minister of INDUSTRY" be pleased to state;
- (a) whether Central Government propose to set up any heavy and medium scale industries in the economically and industrially backward areas; and
- (b) if so. whether the new entrepreneurs are going to get special facilities or the incentives and concessions for setting up of such industries?